

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

14. IA 2305(MB)2024
IN
C.P. (IB)/264(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.07.2024**

Name of the Party: PNB Housing Finance Limited
Vs
Nakoda Fruit Products Private Limited

Section 7, 19(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Gaurav Jalendra, Ld. Counsel for the Resolution Professional present through virtual mode.
IA-2305/2024
2. This is an Application filed u/s 19(2) seeking co-operation from the suspended board of Directors.
3. The Registry is directed to issue notice to the Respondent(s) intimating the next date of hearing and place on record the tracking report alongwith notice before the next date of hearing.
4. Post this matter on **14.08.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)